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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1470-L.—19th December, 2011.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 21 of 2011

**THE WEST BENGAL LEGISLATURE (REMOVAL OF
DISQUALIFICATIONS) (AMENDMENT) BILL, 2011.**

**A
BILL**

to amend the West Bengal Legislature (Removal of Disqualifications) Act, 2007.

WHEREAS it is expedient to amend the West Bengal Legislature (Removal of Disqualifications) Act, 2007, for the purposes and in the manner hereinafter appearing;

West Ben. Act XI of 2007.

It is hereby enacted in the Sixty-second Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Legislature (Removal of Disqualifications) (Amendment) Act, 2011.

(2) It shall come into force at once.

The West Bengal Legislature (Removal of Disqualifications) (Amendment) Bill, 2011.

(*Clauses 2, 3.*)

Amendment of
section 2 of West
Ben. Act XI of
2007.

2. In section 2 of the West Bengal Legislature (Removal of Disqualifications) Act, 2007 (hereinafter referred to as the principal Act), after clause (g), the following clause shall be inserted:—

“(ga) the office of Chairperson or member or director of a committee, or statutory or non-statutory body including any board or trust or trust board, set up by the Central Government or the State Government or any other authority under the Central Government or the State Government, as the case may be, other than any such body mentioned in clause (1), for the purpose of advising on issue of any of the matters of public importance relating to education, culture, sports, press or media etc. or for the purpose of making an inquiry into, regulating or collecting statistics or promoting or taking part in any activities in respect of any of such matters;”.

Amendment of
Schedule.

3. In the Schedule to the principal Act, after item 115 and the entry relating thereto, the following items and the entries relating thereto shall be inserted:—

- “116. All Co-operative Banks.
- 117. All Wholesale Consumer Co-operative Societies.
- 118. All Primary Consumer Co-operative Societies.
- 119. All Primary Agricultural Marketing Co-operative Societies.
- 120. All Co-operative Cold Storage Societies.
- 121. All Primary Agricultural Credit Co-operative Societies.
- 122. West Bengal State Co-operative Union.
- 123. All District Co-operative Unions.
- 124. West Bengal Central School Service Commission.
- 125. West Bengal Regional School Service Commission.
- 126. Shishu Kishore Academy.”.

STATEMENT OF OBJECTS AND REASONS.

It has become necessary and expedient to amend the West Bengal Legislature (Removal of Disqualifications) Act, 2007 (West Ben. Act XI of 2007) with a view to incorporating certain offices in the Schedule of the said Act for the purposes that holder of such offices shall not be disqualified for being chosen as, and for being, members of the West Bengal Legislative Assembly.

- 2. The Bill has been framed with the above objects in view.
- 3. There is no financial implication involved in giving effect to the Provisions of the Bill.

KOLKATA,
The 17th December, 2011.

MAMATA BANERJEE,
Member-in-charge.

By order of the Governor,

B. K. SRIVASTAVA,
*Secy.-in-charge to the Govt. of West Bengal,
Law Department.*